

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : 701/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Service Agreement dated 28.8.2019, Transmission Connectivity Agreement dated 5.3.2019 and Long-Term Access Agreement dated 28.8.2019 are rendered impossible to perform and thereby void and directions to restrain the Respondent from invoking the bank guarantees and return the same to the Petitioner.

Date of Hearing : 10.3.2022

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri A.K Goyal, Member
Shri P.K. Singh, Member

Petitioner : Shapoorji Pallonji Infrastructure Limited (SPICCP)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Ms. Pratiksha Chaturvedi, Advocate, SPICCP
Ms. Suparna Srivastava Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL
Shri Anil Kr. Meena, CTUIL
Shri Ankush Patel, CTUIL
Shri Siddhart Sharma, CUIL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

The matter was called out for virtual hearing.

2. Learned proxy counsel for the Petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Accordingly, the Commission adjourned the matter.

3. The learned counsel appearing on behalf of CTUIL submitted that CTUIL will be filing the information sought by the Commission vide Record of Proceeding (RoP) dated 13.1.2022.



4. The Commission directed CTUIL to submit the following information on affidavit by 28.3.2022 with a copy to the Petitioner and PGCIL:

- a) Reply to queries sought vide RoP for hearing dated 13.1.2022;
- b) Clarification on whether LTA was granted with “system strengthening” or “on existing system”.

The LTA grant dated 30.7.2019 issued by CTU states “Transmission system for LTA” as “existing system” with start date of LTA as “25.10.2020”. However, the submission of CTUIL dated 10.2.2022 states that in the 31st JCC Meeting held on 28.9.2020 it was informed to Petitioner that LTA shall be made effective with the commissioning of the 3rd ICT and common facilities at Tuticorin-II PS.

- c) Clarification on discrepancy between LTA effectiveness date of 31.7.2021 as indicated in the relinquishment details uploaded on CTUIL website dated 12.4.2021 and LTA effectiveness date of 25.10.2020 as mentioned in the LTA grant letter.

5. The Petition shall be listed for further hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

